

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.120/2004.

Tuesday this the 17th day of February 2004.

CORAM:

HON'BLE MR. K. V. SACHIDANANDAN, JUDICIAL MEMBER

P.Prabhakar,
S/o Late K.P.Damodaran Nair,
last employed as Programme Executive in the
Office of the All India Radio, Thrissur, residing at
XIX/192, "Devikripa", Poothole,
Thrissur-4. Applicant

By Advocate Shri. Asok M. Cherian)

vs.

1. Union of India represented by the Senior Pay & Accounts Officer, Central Pension Accounting Office, Department of Expenditure, Ministry of Finance, New Delhi-110 065.
2. The Director General, All India Radio, Akashvani Bhavan, Parliament Street, New Delhi-110001.
3. The Deputy Director General (Administration), All India Radio, Akashvani Bhavan, Parliament Street, New Delhi-110001.
4. The Senior Pay & Accounts Officer (IRLA), Pay & Accounts Office (IRLA), Ministry of Information and Broadcasting, A.G.C.R. Building, New Delhi-110002.

(By Advocate Shri M.Rajeev, ACGSC)

The application having been heard on 7th January 2004, and the Tribunal on the same day delivered the following:

ORDER

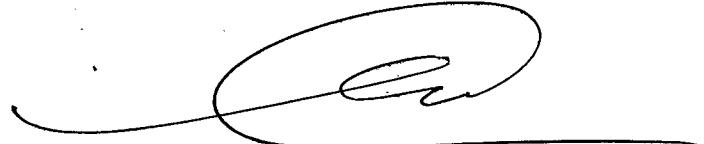
HON'BLE MR. KV. SACHIDANANDAN, JUDICIAL MEMBER

The applicant is a retired Programme Executive in the office of the All India Radio Thrissur. He was retired on 30.4.96. The claim of the applicant in the O.A. is for revision of pensionary benefits as per O.M.No.F.45/86/97&PW (A) Part-1 dated 18.10.1999 (A3).

A graph of a function on a Cartesian coordinate system. The curve starts at the origin (0,0), goes up and to the right, then has a sharp cusp-like point where it turns back towards the x-axis. After the cusp, the curve continues to rise, reaching a local maximum, and then begins to decrease.

2. When the matter came up for hearing Shri Asok M. Cherian appeared for the applicant and Shri M.Rajeev took notice for the respondents. Learned counsel for applicant submitted that, after filing the O.A. the 2nd respondent has intimated the applicant that the applicant is not entitled to the benefits sought for. Therefore, the applicant wants to challenge that order and he seeks permission to withdraw the O.A. with liberty to challenge the above order. Permission is granted. O.A. is dismissed as withdrawn with liberty to challenge the above order.

Dated 17th Day of February, 2004.



K.V. SACHIDANANDAN
JUDICIAL MEMBER

rv